

ITEM NOS 4 + 9 + 53**ITEM NO.4****COURT NO.12****SECTION II-E****S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS****Petition(s) for Special Leave to Appeal (Crl.) No(s). 18004/2026****[Arising out of impugned final judgment and order dated 31-07-2026 in IA No. 2/2026 passed by the High Court of Karnataka at Bengaluru]****STATE OF KARNATAKA****Petitioner(s)****VERSUS****VINAY RAJASHEKHARAPPA KULKARNI & ANR.****Respondent(s)****FOR ADMISSION****WITH****SLP(Crl) No. 18551-18552/2026 (II-E)****FOR ADMISSION****IA No. 299050/2026 - EXEMPTION FROM FILING O.T.****ITEM NO.9****Petition(s) for Special Leave to Appeal (Crl.) No(s). 18840/2026****[Arising out of impugned final judgment and order dated 31-07-2026 in IA No. 1/2026 passed by the High Court of Karnataka at Bengaluru]****GURUNATHA GOUDA****Petitioner(s)****VERSUS****CHANDRASHEKAR INDI@ CHANDU MAMA & ANR.****Respondent(s)****FOR ADMISSION****IA No. 303464/2026 - EXEMPTION FROM FILING O.T.****ITEM NO.53**

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NISHA KHURANA
Date: 2026.07.03
16:03:20 IST
Reason: []**Petition(s) for Special Leave to Appeal (Crl.) No(s). 18898/2026****[Arising out of impugned final judgment and order dated 31-07-2026 in IA No. 1/2026 passed by the High Court of Karnataka at Bengaluru]**

CENTRAL BUREAU OF INVESTIGATION (CBI)

Petitioner(s)

VERSUS

CHANDRASSHEKHAR INDI @ CHANDU MAMA & ORS.

Respondent(s)

[TO BE TAKEN UP ALONG WITH ITEM NO. 9 I.E. SLP(Crl) No. 18840/2026]

IA No. 304499/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

**SLP(Crl) No. 18154/2026 (II-E)
FOR ADMISSION**

Date : 09-10-2026 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR**

For Petitioner(s) :

**Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Vikas Jain- 3085, AOR
Ms. Mugdha Pande, Adv.
Mr. Hardik Jayal, Adv.
Mr. Paras Gilhotra, Adv.
Mr. Deepak Shetty, Adv.**

**Mr. Suryaprakash V.raju, A.S.G.
Mr. Shreekant Neelappa Terdal- 909, AOR
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Hitarth Raja, Adv.
Mr. Samrat Goswami, Adv.
Ms. Astha Singh, Adv.**

For Respondent(s) :

**Mr. Nagamuthu, Sr. Adv.
Mr. Sharanagouda Patil, Adv.
Mr. Girish G N, Adv.
Mr. Minesh Dubey, Adv.
Mr. Lakshmikant, Adv.
Ms. Supreeta Sharanagouda- 2263, AOR
Mr. Yash S Tiwari, Adv.
Mr. Shreyas, Adv.**

Mr. Nagamuthu, Sr. Adv.
 Mr. Dr. Abhishek Manu Singhvi, Sr. Adv.
 Mr. Ardhendhumauli Kumar Prasad, Sr. Adv.
 Mr. Sharanagouda Patil, Adv.
 Mr. Lakshmikant, Adv.
 Mr. Girish G N, Adv.
 Mrs. Supreeta Sharanagouda, Adv.
 Mr. Lakshmikant G, Adv.
 Mr. Shreyas, Adv.
 Mr. Yash S Tiwari, Adv.
 Mr. Vinod Kumar Srivastava, Adv.
 M/s S-legal Associates, 2041, AOR

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 Mr. Girish G N, Adv.
 Ms. Supreeta Sharanagouda- 2263, AOR

Mr. Lakshmikant G, Adv.
Mr. Shreyas, Adv.
Mr. Yash S Tiwari, Adv..

UPON hearing the counsel the Court made the following

O R D E R

SLP(Crl.) No(s). 18840/2026, Special Leave to Appeal (Crl.) No(s). 18898/2026 and SLP(Crl) No. 18154/2026

1. Issue notice.
2. Counter affidavit(s) be filed within three days before the next date of hearing.

COMMON ORDER IN ALL THE MATTERS

3. Post all the matters on 27.10.2026 (Top of the Board).
4. It is made clear that request for adjournment shall not be entertained on the next date of hearing.

(NISHA KHULBEY)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)